

HIGH COURT OF JAMMU & KASHMIR AND LADAKH
(Office of the Registrar General at Srinagar)

NOTIFICATION

No. 2511 of 2026/RG

Dated: 05.10.2026

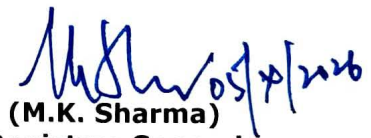
Whereas, Section 2(2) of the Union Territory of Ladakh (Sitting of Bench of the High Court of Jammu & Kashmir and Ladakh in Ladakh) Regulation, 2026 (No. 10 of 2026) provides that the Judges and Division Courts of the High Court of Jammu & Kashmir and Ladakh may sit at such place in the Union Territory of Ladakh as the Chief Justice may appoint, with the approval of the Lieutenant Governor of Ladakh;

Whereas, vide communication No. Secy/L&J/UTL/2026/4589-92 dated 22.09.2026, Consultant, Department of Law and Justice, UT of Ladakh has conveyed the approval of the Hon'ble Lieutenant Governor, Union Territory of Ladakh regarding appointment of Leh as the place for holding sittings of the High Court in the Union Territory of Ladakh;

Now, therefore, in exercise of the powers conferred by Section 2(2) of the aforesaid Regulation, Hon'ble the Chief Justice is pleased to appoint Leh as the place in the Union Territory of Ladakh where the Judges and Division Courts of the High Court of Jammu and Kashmir and Ladakh may sit for hearing and disposal of such cases and matters as may be assigned or directed from time to time.

This shall come into force with immediate effect.

By Order.


(M.K. Sharma)

Registrar General

Dated: 05.10.2026

No: 46958-94 /RG/GS

Copy to the:

1. Joint Secretary to Government of India, Ministry of Law & Justice (Department of Justice), New Delhi.
2. Secretary General, Supreme Court of India, New Delhi.
3. Principal Secretary to Hon'ble the Chief Justice, High Court of Jammu & Kashmir and Ladakh, Jammu/Srinagar.
..... for information.
4. Principal Secretary to Hon'ble Lieutenant Governor, Union Territory of Jammu & Kashmir;
5. Secretary to Hon'ble Mr./Mrs. Justice _____;
.....for information of their Lordships.
6. Secretary to Hon'ble Lieutenant Governor, Union Territory of Ladakh.
7. Commissioner/Secretary to Government, Department of Law, Justice and Parliamentary Affairs, UT of Jammu & Kashmir.
8. Secretary, Department of Law & Justice, UT of Ladakh.
9. Registrar General, High Court of _____.
10. Director, J&K Judicial Academy, Srinagar.
11. Member Secretary, J&K Legal Services Authority.
12. Registrar Vigilance, High Court of Jammu & Kashmir and Ladakh.
13. Registrar Judicial, High Court of J&K and Ladakh, Jammu/Srinagar.
14. Registrar Rules, High Court of Jammu & Kashmir and Ladakh.
15. Registrar Inspection, High Court of Jammu & Kashmir and Ladakh.

16. Registrar Computers/IT, High Court of Jammu & Kashmir and Ladakh.
17. Member Secretary, Ladakh Legal Services Authority, Leh.
18. Central Project Coordinator (CPC), e-Courts, High Court of J&K and Ladakh.
19. Joint Registrars (Judicial/Protocol), Jammu/Srinagar.
20. OSD to Chief Secretary, UT of Ladakh.
21. Incharge NIC, High Court of J&K and Ladakh, for uploading the Notification on the official website of the High Court.
22. Incharge Library, High Court of J&K and Ladakh, Jammu/Srinagar.
23. Manager, Government Press, Jammu/Srinagar, for publication in the next issue of the Government Gazette.
24. Office File.


Registrar General